

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 57 of 2019

IN THE MATTER OF:

Ravindran Sivamani & Anr.

...Appellants

Versus

Real Soya Enterprises & Ors.

...Respondents

Present:

For Appellant :

Though present, not marked Appearance.

O R D E R

03.07.2019 Learned counsel for the Appellant submits that the settlement has been arrived between the Appellant and 1st Respondent. He further submits that as negotiation is also going on with the 'Financial Creditor', four weeks' time be granted to sort out the matter.

In the circumstances, without expressing any opinion on the merit of the case, we adjourn the appeal. However, it is made clear that if no settlement is reached by the next date, the Appellate Tribunal will hear the case on merit.

Post the case 'for orders' on **6th August, 2019**.

The interim order passed on 16th January, 2019 shall continue. That means, the 'resolution process' should continue and 'Committee of Creditors' may consider the 'resolution plan'.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc